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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

The 7th March 1937.

NOTIFICATIONS.

The 3rd May 1937.

No. 5481-A.—The following notifications, issued by the Government of India in the Home Department are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 3rd March 1937.

No. F. 21/1/37.—In exercise of the powers conferred by section 17 of the Indian Arms Act, 1878 (XI of 1878), the Governor General in Council is pleased to direct that the following further amendment shall be made in the Indian Arms Rules, 1924, namely:—

In the first column of Schedule VII to the said Rules, in clauses (f) and (g) of entry (1) after the words "Assam Rifles" the words "Malabar Special Police" shall be inserted.

No. 21/40/36.—In exercise of the powers conferred by section 17 of the Indian Arms Act, 1878 (XI of 1878), the Governor General in Council is pleased to direct that the following further amendments shall be made in the Indian Arms Rules, 1924, namely:—

In the first column of Schedule VII to the said Rules, in entry (1),—

(i) in clause (d), the words 'or is' wherever they occur, shall be omitted; and

(ii) for clause (e), the following clause shall be substituted, namely:—

"(e) any officer of the Auxiliary Force, India, who has been awarded to the Volunteer Officers' Decoration or the Long Service Medal, any officer of the Auxiliary Force, India, or of Indian Territorial Force, who has been awarded the Efficiency Decoration or the Efficiency Medal, and any warrant officer, non-commissioned officer or soldier in the Auxiliary Force, India, the Indian Territorial Force or the Indian State Forces;"

The 30th April 1937.

No. 5482-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

ESTABLISHMENTS.

New Delhi, 16th April 1937.

No. F. 10/4/37/S. C. S. R. no. 82.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by subsection (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 9th day of March 1937, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

(1) In Schedule I to the said Rules, in the Notes appended to the table relating to the Indian Police, including military officers holding posts borne on the cadre thereof:—

(a) Note 3 shall be omitted;

(b) For Note 4 the following note shall be substituted, namely:—

“Note 3.—Two of the three Assistant Directors, Intelligence Bureau of the Home Department, Government of India, will draw pay on the senior scale of pay in the Indian Police plus a special pay of Rs. 300 per mensem, exclusive of overseas pay.”

(2) In Schedule VII to the said Rules, in Part 2 of section B, under the head “Government of India”—

(a) (i) under the heading of “superior posts”, for the entry:

“1 Deputy Director, Intelligence Bureau”, the following entry shall be substituted, namely:—

“2 Deputy Directors, Intelligence Bureau.”

(a) (ii) for the entries relating to the Assistant Director and the Personal Assistant to the Director, Intelligence Bureau, the following entry shall be substituted, namely:—

(b) under the heading “Inferior posts” the entry relating to the Assistant Superintendent of Police, Intelligence Bureau, shall be omitted;

(c) at the end the following footnote shall be substituted for the existing footnote, namely:—

“Of these three posts the one which is included in Schedule IX, may at the option of the Government of India be filled from outside the Indian Police”.

(3) In table “B” of Schedule VIII to the said Rules, under the head “Government of India” for the entries relating to the Personal Assistant to the Director and the Assistant Superintendent of Police, Intelligence Bureau, the following entry shall be substituted, namely:—

“Two Assistant Directors, Intelligence Bureau.	Senior	..	300, exclusive of overseas pay.”
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(4) In Table “B” of Schedule IX to the said Rules, under the head “Government of India”—

(a) for the entry relating to the Deputy Director, Intelligence Bureau, the following entry shall be substituted, namely:—

“Deputy Directors, Intelligence Bureau.	1,950—50—2,150, plus Rs. 100 special pay ..	13-6-9.”
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(b) for the entry relating to the Assistant Director, Intelligence Bureau, and the footnote thereto, the following entry shall be substituted, namely:—

“1 Assistant Director, Intelligence Bureau.	950—80—1,350	... £30 or Rs. 300.”
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LAW AND COMMERCE
DEPARTMENT.

TREATIES—I. E. R.

New Delhi, 10th April 1937.

NOTIFICATIONS.

The 4th May 1937.

No. 4131-Com.—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

No. 202 (3)-Tr. (I. E. R.)—In pursuance of sub-section (2) of section 13 of the Indian Tea Control Act, 1933 (XXIV of 1933), the Central Government, after consulting the Indian Tea Licensing Committee, is pleased to declare that the Indian Overseas Export Allotment of tea for the financial year 1937-38 shall be 309,531,555 pounds avoirdupois.

H. DOW,

Secy. to the Govt. of India.

The 4th May 1937.

No. 4132-Com.—The following notification of the Government of India in the Department of Industries and Labour is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, 1st April 1937.

No. L.-1785.—In exercise of the powers conferred by the proviso to sub-paragraph (1) of paragraph 8 of the India and Burma (Transitory Provisions) Order, 1937, the Governor General in Council is hereby pleased to direct that the provisions of the said paragraph shall cease to have effect as respects the provinces specified in column 2 of the annexed schedule in relation to the functions specified in column 3 thereof, under the Tea Districts Emigrant Labour Act (XXII of 1932), namely :—

SCHEDULE.

Section of the Tea Districts Emigrant Labour Act.	Provinces.	Functions.
1.	2	3
16 (1) and (2) ...	All provinces other than Assam.	Declaration of controlled emigration areas and the application of the provisions of sections 16 to 25 of the Act to that area.
17 ...	Ditto ...	Grant of licences to local forwarding agents in a controlled emigration area.
21 (1) and (2) ...	Ditto ...	Making rules in respect of matters specified in clauses (a) to (g) of sub-section (1) of section 21 of the Act and providing therein for imposition of fines for contravention.
23 ...	Ditto ...	Cancellation or suspension of licences granted to local forwarding agents under section 17 of the Act.
24 ...	Ditto ...	Cancellation of licences granted to local forwarding agents and entertainment of appeals.
26 (1) and (2) ...	Ditto ...	Declaration of restricted recruiting areas and the application of the provisions of section 26 to 31 of the Act to that area.

Section of the Tea Districts Emigrant Labour Act.	Provinces.	Functions.
1	2	3
27 (3) ...	All provinces other than Assam.	Making rules for the grant of licences to recruiters.
26 (1) proviso ...	Ditto ...	Making rules for endorsing the certificates granted to garden-sardars by owners or managers of tea estates in Assam.
28 (2) ...	Assam ..	Making rules regulating the procedure for granting and withdrawing the certificates of garden-sardars and prescribing the form of such certificates.
37 (2) and (3) ...	Ditto ...	Making rules requiring employers of labourers on tea estates to submit wage returns and providing therein for imposition of fines for contravention.
38 (2) ..	Ditto ...	Declaration of the application of the provisions of the Act to any area in Assam other than the districts specified in section 2 (a) of the Act.

A. G. CLOW,
Secretary to Government of India.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 29th April 1937.

No. 9-R.—The following draft amendment of sub-rule (1) of rule 92 of Order XXI of the First Schedule to the Code of Civil Procedure, 1908 (Act V of 1908), which is proposed to be made by the High Court of Judicature at Patna under section 122 of the said Code, is published for the information of persons likely to be affected thereby. The

draft amendment will be taken into consideration on or after the 23rd May 1937, and any objections or suggestions relating thereto which may be received by the undersigned before that date will be duly considered by the Court.

By order of the High Court,

S. K. DAS,

Registrar.

Order XXI.

Rule 92.

In sub-rule (1) of rule 92 after the words "the Court shall" insert the words "subject to the provisions of rule 58 (2)".